

Central Administrative Tribunal, Principal Bench

Original Application No. 2465 of 2003

New Delhi, this the 22nd day of April, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. R.K. Upadhyaya, Member (A)

Jagannath Sharma
St. Assistant D.P.A. Unit,
Directorate of Economics-Statistics,
Old Secretariat,
Delhi

....Applicant

(By Advocate: Shri T.N. Tripathi)

Versus

1. Govt. of N.C.T. of Delhi,
through Chief Secretary,
I.P. Sectt., Players Bldg.,
New Delhi
2. Development Commissioner,
Sales Tax Department,
Govt. of Delhi
5/9 Under Hill Road,
Delhi.
3. Registrar/Chairman
Co-operative Society,
Chairman Cadre Committee,
P.A.Cs. New Delhi
4. P.A.O. - XI
Old Secretariat,
Delhi-54
5. Directorate of Economics & Statistics,
Room No. 148, Old Secretariat,
Delhi-54

....Respondents

(By Advocate: Shri Vijay Pandita, for respondents 1, 2, 4&5)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submissions, it was pointed that applicant had submitted his representation only on 17.9.2003 and filed the present petition on 26.9.2003 without waiting for a decision on the said representation.

2. Keeping in view the aforesaid fact which is not

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in dispute, the present petition must be held to be premature.

3. It is directed that respondent no.2 would consider the aforesaid representation and pass an appropriate speaking order preferably within four months of the receipt of the certified copy of the present order and communicate it to the applicant. We make it clear that we are not expressing ourselves on the merits of the matter including any controversy pertaining to delay. O.A. is disposed of.

R.K. Upadhyaya

(R.K. Upadhyaya)
Member (A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

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